## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 373/2000 MA 196/2001 OA 2343/1996

New Delhi, this the 6th day of February, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J) Hon'ble Shri Govindan S. Tampi, Member (A)

Shri Mahavir Singh S/o Shri Baghrawat Singh R/o H-1/4, P.S. Defence Colony, New Delhi.

**F** 4

...Petitioner

(By advocate: Shri S.K.Gupta)

## <u>VERSUS</u>

Shri P.K. Bhardwaj Dy. Commissioner of Police/F.R.R.O. Hans Bhawan, New Delhi-110 002.

...Respondent

(By advocate: Mrs. Sumedha Sharma)

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## ORDER (ORAL)

## <u>Smt. Lakshmi Swaminathan, Yice-Chairman (J)</u>

Heard both the learned counsel on CP 373/2000.

Sumedha Sharma, learned counsel for respondents has submitted that in the additional affidavit filed by the respondents dated 5-2-2001, have stated that due payments have already been made to the applicant as per the directions of the 9-1-2001. She has Tribunal dated 23-5-2000 and further submitted that nothing further remains by way implementation of the Tribunal's order. However, learned counsel, disputes this, S.K.Gupta, Shri stating that while he is satisfied on the one that certain payments have been made but still certain grievances remain against the respondents in terms of He has relied on the consequential benefits. Supreme Court decision in <u>J.S. Parihar Vs. Ganpat</u> <u>Duggar & Ors.</u> (1996 SCC (L&S) 1422).

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(B)

In view of what has been stated above by learned counsel for the parties and the order the the respondents in pursuance of passed the Tribunal's judgement dated 23-5-2000 in OA 2343/1996 are satisfied that no purpose will be served in continuing with the contempt petition as the respondents have complied with the orders. Τf further grievance of the applicant survives with respondents, it is open to him to pursue such remedies, as advised,  $\dot{m{\iota}}$ n accordance with law.

4. C.P. 373/2000 is accordingly dismissed.
MA 196/2001 is not pressed which is also dismissed as withdrawn.

(Gominand S. Tampi)

/ Member (A)

(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)

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